

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

(CAA)-31(PB)/2017

**IN THE MATTER OF:**

Axiom Comodeal Pvt. Ltd. &  
Daniel Tradex Ltd. with Cartel Finance & Investment  
Pvt. Ltd.

.....Petitioner

SECTION : UNDER SECTION 230-232

Order delivered on 18.09.2017

**Coram:**

CHIEF JUSTICE M.M. KUMAR  
Hon'ble President

R. VARADHARAJAN  
Hon'ble Member (J)

For the Petitioner(s) : Mr. Mayank Sharma, Advocate  
For the RD (NR) Delhi : Mr. Manish Raj, Company Prosecutor  
For OL : Ms. Tania Sharma, Company Prosecutor

**ORDER**

Learned counsel for the petitioner states that in pursuance of order dated 03.08.2017 requisite information has been filed on 14.09.2017. The office is directed to attach the same with the paper book.

List for further consideration on 25.09.2017.

Sd-  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

Sd-  
(R. VARADHARAJAN)  
MEMBER JUDICIAL

18.09.2017  
VINEET